

(4)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH NEW DELHI

C.A. No. 885/94
MA-2064/94

New Delhi, dated the 13th December, 1994.

CORAM

Hon'ble Shri N.V. Krishnan, Vice Chairman(A)

Hon'ble Smt. Lakshmi Swaminathan, Member(J)

Dr. G.K. Chaubey
r/o K-58, Jangpura Extension,
New Delhi.

= ... Applicant

(By Advocate Shri A.K. Behera)

V/s

Union of India, through

1. The Secretary,
Ministry of Health,
Govt. of India, New Delhi
2. Medical Supdt.
Safdarjung Hospital,
New Delhi.
3. Dr. P.C. Bhardwaj,
Consultant,
Eye Department,
Safdarjung Hospital,
New Delhi.

... Respondents

(By Advocate Shri K.C. Sharma)

(None for the respondent No.3)

ORDER (ORAL)

(Hon'ble Shri N.V. Krishnan, Vice Chairman (A))

When the matter came up today for admission. Learned counsel for the applicant states that he has received an order dated 1-10-1994 of the Medical Superintendent by which it is stated that the applicant will remain incharge of all professional aspects. In view of this order, learned counsel for the applicant seeks permission to withdraw the O.A. Copy of that order has been served on the respondents counsel.

U

8

2. In view of this submission made by the applicant's counsel, permission is granted to him to withdraw the OA. Accordingly application, is therefore, dismissed as withdrawn. MA 2064/94 has become infructuous. Copy of that order is kept on record.

Lakshmi Swaminathan

(Lakshmi Swaminathan)

Member (J)

N.V. Krishnan
13/12/99

(N.V. Krishnan)

Vice Chairman (A)

sk